

Central Administrative Tribunal, Principal Bench

Original Application No. 2310 of 2001

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New Delhi, this the 5th day of September, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman  
Hon'ble Mr. V.K. Majotra, Member(A)

P. K. Sharma  
C/o H.C. Sharma  
O.No. III/I,  
KVS Staff Quarters,  
Bulandshahar

- Applicant

(By Advocate: Shri Anil Srivastava)

Versus

1. The Commissioner  
Kendriya Vidyalaya Sangathan  
18, Institutional Area,  
Shaheed Jeet Singh Marg, New Delhi

2. The Joint Commissioner  
Kendriya Vidyalaya Sangathan  
18, Institutional Area,  
Shaheed Jeet Singh Marg, New Delhi

- Respondents

O R D E R (ORAL)

By Justice Ashok Agarwal, Chairman

On grounds of unauthorised absence from duty, applicant was imposed penalty of removal from service by an order passed on 19.4.2001 (page 9). Applicant has impugned the aforesaid order by preferring an appeal of 15.5.2001 (page 6). No decision thereon has so far been taken. In the circumstances, a prayer is made for a direction to the respondents to give an expeditious decision thereon.

2. We find that the prayer made is just and proper and deserves to be granted. Present OA, in the <sup>is</sup> circumstances, ~~can be~~ disposed of at this stage itself even without issue of notice with a direction to respondent no. 1 (the appellate authority) to give a decision on the



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aforesaid appeal expeditiously and within a period of eight weeks from the date of service of this order. We direct accordingly. Present OA is disposed of in the aforesated terms.

V.K. Majotra

( V.K. Majotra )

Member(A)

Ashok Agarwal

( Ashok Agarwal )

Chairman

/dkm/